

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1368/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017


NAME OF THE PARTIES: The Karad Urban Corporation Bank Ltd.

V/s

Khandoba Prasanna Sakhar Karkhana Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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1	Uday Kulkarni	AR- KUCB Ancredita	
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	2 A.S. Kapur	for Respondent	
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Adjourned by Consent
to 4/12/17.



ORDER

C.P. No. 1368/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of both the sides are present.

2. The present adjourned to **04.12.2017**.

Sd/-

Bhaskara Pantula Mohan

Member (Judicial)

20.11.2017.

Aah

Sd/-

M.K. Shrawat

Member (Judicial)